

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

REGN. NO. OA 676/1987.

22.5.1987.

Shri Har Narain & Others Vs. Union of India & Ors.

Applicants through counsel Shri C.R.Jatav.

Heard counsel for the applicants. The applicants seeks relief by way of direction to quash and set aside the impugned order dated 16.1.1987 in connection with the recovery of amount of the L.T.C. claimed by the applicants along with penal interest @ 12% compound (Annexure II & III) and further to direct the respondents No.2 and 3 not to initiate the disciplinary proceedings against the applicants as contemplated in the letter at annexure II & III of the impugned orders.

We have heard the learned counsel at length and find that there is a misjoinder of applicants. ~~when the two applicants are aggrieved by~~ A single application cannot be filed ~~against~~ two separate orders. There are two separate orders ~~on~~ ~~the basis~~ respect of which recovery is sought to be effected by the respondents. Further we find that the applicants have made a representation against the impugned order, on 18.2.1987. The said ~~representation~~ representation has not been disposed of. The present application filed by the applicants under Section 19

also  
of the Act is pre-mature and the same is  
accordingly dismissed.

*Errol*  
(G.Sreedharan Nair)  
Member (J)  
22.5.1987.

*Kh. Naseem*  
(Kaushal Kumar)  
Member (A)  
22.5.1987.